



भारत सरकार / GOVERNMENT OF INDIA
पोत परिवहन मंत्रालय / MINISTRY OF SHIPPING

नौवहन महानिदेशालय, मुंबई
DIRECTORATE GENERAL OF SHIPPING, MUMBAI

DG Shipping Order No. 06 of 2020.

NO: ENG/Misc-29(73)/09	Dated: 23.03.2020
Subject: Regarding Extension to the validity of seafarers' CoC and Statutory Certificates, periodical Surveys and Audits of Indian Registered Ships in view of COVID 19 outbreak.	

1. Introduction:

- 1.1 The outbreak of COVID-19 virus and its fast spreading has resulted in authorities taking precautionary measures by way of lockdown/shutdown of facilities. As a result of these precautionary measures, the owners and managers of the Indian Registered Ships and Indian seafarers are experiencing difficulties / challenges in adhering to the various statutory requirements / obligations imposed under the Merchant Shipping Act and its rules / regulations, such as maintenance of seafarers documents onboard ships and their validity including the validity of ship's statutory certificates.
- 1.2 This Administration is seized of the fact that some of the difficulties to meet statutory requirements such as expiry of the validity of Certificate of Competency (COC)/Certificate of Equivalency(COE) of seafarers, inability to obtain shipyard dry-docking services, inability to carry out mandatory periodical surveys, audits and inspections, etc that are currently being faced are solely not due to the fault of the ship owner / manager but due to the current situation being faced due to COVID-19.
- 1.3 In view of the above, the Directorate empathises with the current situation that is being faced by the owners and managers of Indian Registered Ships and takes following wider measures due to COVID-19, applicable to all Indian ships, for a